

GOVERNMENT OF KARNATAKA**KARNATAKA LOKAYUKTA**

No.UPLOK-1/DE/350/2015/ARE-8

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560001
Date: 03rd January, 2023.

RECOMMENDATION

Sub: Departmental Inquiry against Shriyuths:

- (1) P.Y.Doddamani, Deputy Tahsildar (retired);
- (2) S.R.Shirakol, Tahsildar Grade-1 (retired);
- (3) T.D.Valmiki, the then Revenue Inspector, Betageri (presently Sheristedar, Taluk Office, Gadag); and
- (4) L.Virupakshagowda, Village Accountant, Hombala Grama, Gadag Taluk and District-reg.

Ref: 1) Government Order No.ಆರ್‌ಡಿ 23 ಎಡಿಇ 2015, ಬೆಂಗಳೂರು, dated: 10/06/2015.

2) Nomination Order No.UPLOK-1/DE/350/2015, Bengaluru, dated: 29/06/2015 of Upalokayukta, State of Karnataka, Bengaluru.

3) Inquiry Report dated: 30/12/2022 of Additional Registrar of Enquiries-8, Karnataka Lokayukta, Bengaluru.

The Government by its order dated: 10/06/2015 initiated the disciplinary proceedings against (1) Shri P.Y.Doddamani, Deputy Tahsildar (retired); (2) Shri S.R.Shirakol, Tahsildar Grade-1 (retired); (3) Shri T.D.Valmiki, the then Revenue Inspector, Betageri

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(presently Sheristedar, Taluk Office, Gadag); and (4) Shri L.Virupakshagowda, Village Accountant, Hombala Grama, Gadag Taluk and District (hereinafter referred to as Delinquent Government Officials, for short as DGOs No.1 to 4) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-1/DE/350/2015, Bengaluru, dated: 29/06/2015 nominated Additional Registrar of Enquiries-8, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGOs No.1 to 4 for the alleged charge of misconduct, said to have been committed by them.

3. The **DGO No.1**, Shri P.Y.Doddamani, Deputy Tahsildar (retired); **DGO No.2**, Shri S.R.Shirakol, Tahsildar Grade-1 (retired); **DGO No.3**, Shri T.D.Valmiki, the then Revenue Inspector, Betageri (presently Sheristedar, Taluk Office, Gadag); and **DGO No.4**, Shri L.Virupakshagowda, Village Accountant, Hombala Grama, Gadag Taluk and District were tried for the following charges:

ಅನುಬಂಧ-1

ದೋಷಾರೋಪಣೆ

ಶ್ರೀ.ಪಿ.ವೈ.ದೊಡ್ಡಮನಿ, ಉಪ ತಹಸೀಲ್ದಾರ್ (ನಿವೃತ್ತಿ) - 1ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು, ಶ್ರೀ.ಎನ್.ಆರ್.ಶಿರಕೋಳ, ತಹಸೀಲ್ದಾರ್ (ನಿವೃತ್ತಿ), - 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು, ಶ್ರೀ.ಟಿ.ಡಿ.ವಾಲ್ಮೀಕಿ, ಹಿಂದಿನ ರಾಜಸ್ವ ನಿರೀಕ್ಷಕರು, ಬೆಟಗೇರಿ - 3ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು, (ಪ್ರಸ್ತುತ: ಶಿರಸ್ತದಾರ್, ತಾಲ್ಲೂಕು ಕಛೇರಿ, ಗದಗ) ಮತ್ತು

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ಶ್ರೀ.ಎಲ್.ವಿರುಪಾಕ್ಷಗೌಡ, ಗ್ರಾಮ ಲೆಕ್ಕಿಗರು, ಹೊಂಬಳ ಗ್ರಾಮ - 4ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಆದ ನಿಮ್ಮ ಮೇಲೆ ಈ ಕೆಳಕಂಡ ಆಪಾದನೆಗಳನ್ನು ಮಾಡಲಾಗಿದೆ:

ಆಪಾದನೆ -1:-

ಶ್ರೀ.ಪಡಿಯಪ್ಪ ಗಂಗಪ್ಪ ದೊಡ್ಡಮನಿ, 2) ಶ್ರೀಮತಿ.ಪಡಿಯಪ್ಪ ಯಲ್ಲಪ್ಪ ದೊಡ್ಡಮನಿ, 3) ಶ್ರೀಮತಿ.ಸುಮಪ್ಪ @ ಸುಮಿತ್ರ ಮರಿಯಪ್ಪ ದೊಡ್ಡಮನಿ, 4) ಶ್ರೀಮತಿ.ಹೇಮಪ್ಪ ಯಲ್ಲಪ್ಪ ದೊಡ್ಡಮನಿ, 5) ಶ್ರೀ.ಶಿಡ್ಲಪ್ಪ ಯಲ್ಲಪ್ಪ ಜೋಗಣ್ಣನವರ, ಮತ್ತು 6) ಶ್ರೀಮತಿ.ಪಾರವ್ಪ ಶಿಡ್ಲಪ್ಪ ಜೋಗಣ್ಣನವರ ಇವರುಗಳು 60 ವರ್ಷಕ್ಕಿಂತ ಕಡಿಮೆ ವಯಸ್ಸಿನವರು ಇದ್ದರೂ ಸಹ, ಅವರ ವಯಸ್ಸಿನ ಬಗ್ಗೆ ಅವರ ಮತದಾರರ ಪಟ್ಟಿಯಲ್ಲಿಯ ವಯಸ್ಸನ್ನು ಪರಿಶೀಲಿಸದೆ, ಅವರಿಗೆ ವೃದ್ಧಾಪ್ಯ ವೇತನ 1 ರಿಂದ 4ನೇ ಆ.ಸ.ನೌಕರರಾದ ನೀವುಗಳು ಕೊಟ್ಟಿರುತ್ತೀರಿ

ಆಪಾದನೆ -2:-

ಹೊಂಬಳ ಗ್ರಾಮದ 1) ಶ್ರೀ.ಶಿಡ್ಲಪ್ಪ ಫಕೀರಪ್ಪ ದೊಡ್ಡಮನಿ, 2) ಶ್ರೀ.ಮಲ್ಲಪ್ಪ ಶಿಡ್ಲಪ್ಪ ಜೋಗಣ್ಣನವರ, 3) ಶ್ರೀ.ಯಲ್ಲಪ್ಪ ಹನುಮಪ್ಪ ದೊಡ್ಡಮನಿ, 4) ಶ್ರೀ.ಯಲ್ಲಪ್ಪ ನೀಲಪ್ಪ ಜೋಗಣ್ಣನವರ ಸಲ್ಲಿಸಿದ ಅಂಗವಿಕಲ ವೈದ್ಯಕೀಯ ಪ್ರಮಾಣ ಪತ್ರಗಳು ನಕಲಿ ಪ್ರಮಾಣ ಪತ್ರಗಳಾಗಿದ್ದರೂ ಸಹ, ಅವುಗಳ ನೈಜತೆಯನ್ನು ಪರಿಶೀಲಿಸದೆಯೇ ಅವರಿಗೆ ಅಂಗವಿಕಲ ವೇತನ ಮಾಸಾಶನವನ್ನು ಮಾಡಿರುವುದಲ್ಲದೆ ಫಲಾನುಭವಿಯಲ್ಲದ 8 ವರ್ಷದ ಅಪ್ರಾಪ್ತ ವಯಸ್ಸಿನ ಬಾಲಕ 5) ಶ್ರೀ.ಯಲ್ಲಪ್ಪ ಬಸಪ್ಪ ಜೋಗಣ್ಣನವರ ಅವರಿಗೆ ಸಹ ಅಂಗವಿಕಲ ವೇತನ ಮಾಸಾಶನವನ್ನು 1 ರಿಂದ 4ನೇ ಆ.ಸ.ನೌಕರರಾದ ನೀವುಗಳು ಮಂಜೂರು ಮಾಡಿರುತ್ತೀರಿ;

ಆಪಾದನೆ -3:-

ದೂರಿನಲ್ಲಿಯ 26 ಜನ ಫಲಾನುಭವಿಗಳ ಪೈಕಿ, 1) ಶ್ರೀ.ಯಲ್ಲಪ್ಪ ಹನುಮಪ್ಪ ದೊಡ್ಡಮನಿ, 2) ಶ್ರೀಮತಿ.ಶಾಂತಪ್ಪ ಮುನಿಯಪ್ಪ ದೊಡ್ಡಮನಿ, 3) ಶ್ರೀ.ಹುಲಿಯಪ್ಪ ದೊಡ್ಡಮನಿ, 4) ಶ್ರೀ.ಮಲ್ಲಪ್ಪ ಜೋಗಣ್ಣನವರ, 5) ಶ್ರೀಮತಿ.ಫಕೀರಪ್ಪ ಮಲ್ಲಪ್ಪ ಜೋಗಣ್ಣನವರ, 6) ಶ್ರೀಮತಿ.ಕಸ್ತೂರುಪ್ಪ ಫೋಷಲವರ, ರವರು ಹೊಂಬಳ ಗ್ರಾಮದ ನಿವಾಸಿಗಳಲ್ಲವೆಂದು ಕಂಡು ಬಂದರೂ ಸಹ, ಅವರಿಗೆ ವೃದ್ಧಾಪ್ಯ ವೇತನವನ್ನು 1 ರಿಂದ 4ನೇ ಆ.ಸ.ನೌಕರರಾದ ನೀವುಗಳು ಮಂಜೂರು ಮಾಡಿರುತ್ತೀರಿ;

ಆಪಾದನೆ -4:-

ಒಟ್ಟಾರೆ ದೂರಿನಲ್ಲಿ ನಮೂದಿಸಿದ 1 ರಿಂದ 26 ಫಲಾನುಭವಿಗಳ ಪೈಕಿ ಮೇಲ್ಕಂಡ 7 ಫಲಾನುಭವಿಗಳು ಮಾಸಾಶನವನ್ನು ಪಡೆಯಲು ಅರ್ಹರಲ್ಲದಿದ್ದರೂ ಸಹ, ಅವರಿಗೆ ಮಾಸಾಶನವನ್ನು ಮಂಜೂರು ಮಾಡಿರುವುದಕ್ಕೆ ಶ್ರೀ.ನಾರಾಯಣಮಠ ಮತ್ತು 1 ರಿಂದ 4ನೇ ಆ.ಸ.ನೌಕರರಾದ ನೀವು ಹೊಣೆಗಾರರಾಗಿರುತ್ತೀರಿ.

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ಅದಕಾರಣ ಸರ್ಕಾರಿ ಅಪಾದಿತ ನೌಕರರಾದ 1 ರಿಂದ 4 ನೀವು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ನೀವು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ಸದ್ವರ್ತನೆ) ನಿಯಮಾವಳಿ 1966ರ (3)(1) ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ.

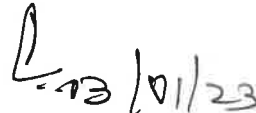
4. The Inquiry Officer (Additional Registrar of Enquiries-8) on proper appreciation of oral and documentary evidence has held that, the Disciplinary Authority has **'Not Proved'** the charge leveled against **DGO No.1**, Shri P.Y.Doddamani, Deputy Tahsildar (retired); **DGO No.2**, Shri S.R.Shirakol, Tahsildar Grade-1 (retired); **DGO No.3**, Shri T.D.Valmiki, the then Revenue Inspector, Betageri (presently Sheristedar, Taluk Office, Gadag); and **DGO No.4**, Shri L.Virupakshagowda, Village Accountant, Hombala Grama, Gadag Taluk and District.
5. On perusal of the Inquiry Report, in order to prove the guilt of the DGOs No.1 to 4, the Disciplinary Authority has examined two witnesses i.e., PW-1 and PW-2 and Ex. P-1 to P-79 documents were got marked. DGOs No.1 to 4 have also examined themselves as DW-1, DW-3, DW-4 and DW-2 respectively and Ex. D-1 to D-8 documents were got marked.
6. On re-consideration of Inquiry Report and taking note of the totality of the circumstances of the case, I do not find any reason to interfere with the findings recorded by the Inquiry Officer.



Therefore, it is hereby recommended to the Government to accept the report of Inquiry Officer and to exonerate **DGO No.1**, Shri P.Y.Doddamani, Deputy Tahsildar (retired); **DGO No.2**, Shri S.R.Shirakol, Tahsildar Grade-1 (retired); **DGO No.3**, Shri T.D.Valmiki, the then Revenue Inspector, Betageri (presently Sheristedar, Taluk Office, Gadag); and **DGO No.4**, Shri L.Virupakshagowda, Village Accountant, Hombala Grama, Gadag Taluk and District of the charges leveled against them.

7. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.


(JUSTICE K.N.PHANEENDRA)
UPALOKAYUKTA-2
STATE OF KARNATAKA.

KARNATAKA LOKAYUKTA

No: Uplok-1/DE/350/2015/ARE-8

M.S.Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru - 560 001.
Dated: 30/12/2022

ENQUIRY REPORT

Present : Rajashekar.V.Patil
Addl. Registrar of Enquiries-8,
Karnataka Lokayukta,
Bengaluru.

Sub:-The departmental enquiry against 1) Sri. P.Y.Doddamani, Deputy Tahashildar (Retd.), 2) Sri. S.R. Shirakol, Tahasildar Grade-I (retd.), 3) Sri. T.D. Valmiki, the then Revenue Inspector, Betageri, (presently Sheristedar, Taluk Office, Gadag) and 4) Sri. L. Virupakshagowda, Village Accountant, Hombala Grama, Gadag District - reg.

Ref:- 1) Report U/Sec 12(3) of the Karnataka Lokayuktha Act, 1984, in Complt/Uplok/BGM/3313/2013/ARLO-1, dtd:23/04/2015
2) Government Order No. ಆರ್‌ಡಿ. 23. ಎಡಿಇ. 2015, ಬೆಂಗಳೂರು, dtd.10/06/2015.
3) Nomination Order No.UPLOK-1/DE/350/2015, Bangalore, dtd.29/06/2015.

Rajashakar V. Patil
30/12/2022

Present Departmental Enquiry is initiated on the basis of the complaint lodged by one Sri. Basavaraja S/o Huchappa Doddamni, r/o Gadag, (herein after referred as 'Complainant') against 1) Sri. P.Y. Doddamani, Deputy Tahashildar (Retd.), 2) Sri. S.R. Shirakol, Tahasildar Grade-I (retd.), 3) Sri. T.D. Valmiki, the then Revenue Inspector, Betageri, (presently Sheristedar, Taluk Office, Gadag), and 4) Sri. L. Virupakshagowda, Village Accountant, Hombala Grama, Gadag District and three others (herein after referred to as the Delinquent Government Official in short 'DGOs-1 to 4').

2. One Complainant Basavaraja Huchappa Doddamni lodged a complaint before Dy.S.P.Lokayuktha, Gadag, making allegation that above said four DGOs and another DGO named P.T. Narayanapura, Retired Revenue Officer making allegation that these DGO-1 to 4 along with said retired Narayanapura R.O had granted oldage pension to 1) Padiyappa Gangavva Doddamni and five others though they were not having eligible age for grant of oldage pension as per rules provided.

2) Though the above said beneficiaries were not having necessary documents, they were not verified properly and made them eligible to secure oldage pension.

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3) Out of 26 beneficiaries a) Shidlappa Pakeerappa Doddamni and four others submitted false and fabricated medical certificates that they are suffering from physical disability and claimed benefits of grant of pension under the scheme of receiving "Physically Disabled persons".

4) And in the said complaint it is alleged that out of 26 beneficiaries Yellappa Hanumappa Doddamni and six others were made eligible to receive oldage pension though they were not permanently residing in Homabl village of Gadag district.

5) Though the beneficiaries had verified age determination certificates they were not properly scrutinized and by violating the Government circulars and the proceedings of the revenue and superior officials DGO1 to 4 along with another DGO Narayanapura have enable them to receive pension under oldage pension scheme and pension to be granted under physically handicapped persons.

3. After receiving the complaint Dy.S.P. Lokayuktha Gadag, referred the case to CPI, Lokayuktha, to conduct enquiry and submit report and then said CPI forwarded the entire report with the documents and I.O. report.

4. An investigation was undertaken by invoking Section 7 (2) of the Karnataka Lokayuktha Act, Complt/UPLOK/BGM/3313/2013/ARLO-1 was registered

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by the Lokayuktha office and called for the comments of respondent No.1 to 5 mentioned in the complaint. All the five respondents submitted their comments denying the allegations and submitted report under Sec. 12(1) of K.L. Act, only against DGO-1 to 4 and not recommending the initiation D.E. against respondent No.1 Narayanapura as he had retired on 31/08/2010 and four years had lapsed when the complaint was lodged.

5. Based on the allegations of the complaint and preliminary notes, Hon'ble Upa-Lokayuktha had sent the report U/Sec. 12(3) of Karnataka Lokayuktha Act on 23/04/2015 as per Ref. No.1- Complt/Uplok/BGM/3313/2013/ARLO-1, dtd:23/04/2015.

6. The Competent Authority/State Government after verifying the materials accorded permission and entrusted the enquiry by issuing notification as per Ref.No.2 Government Order No.ಆರ್‌ಡಿ. 23. ಎಡಿಇ. 2015, ಬೆಂಗಳೂರು, dtd.10/06/2015.

7. Hon'ble Lokayuktha nominated ARE-8 as per Ref. No.3-Order No. No.UPLOK-1/DE/ 350/2015, Bangalore, dtd.29/06/2015.

8. On the basis of the nomination, Article of Charge was prepared under 11(3) of KCSR & CCA Rules and concerned DGO.

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30/12/2015

ಅನುಬಂಧ-1
ದೋಷಾರೋಪಣೆ

2. ಶ್ರೀ.ಪಿ.ವೈ.ದೊಡ್ಡಮನಿ, ಉಪ ತಹಸೀಲ್ದಾರ್ (ನಿವೃತ್ತಿ) - 1ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು, ಶ್ರೀ.ಎಸ್.ಆರ್.ಶಿರಕೋಳ, ತಹಸೀಲ್ದಾರ್ (ನಿವೃತ್ತಿ), - 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು, ಶ್ರೀ.ಟಿ.ಡಿ.ವಾಲ್ಮೀಕಿ, ಹಿಂದಿನ ರಾಜಸ್ವ ನಿರೀಕ್ಷಕರು, ಬೆಟಗೇರಿ - 3ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು, (ಪ್ರಸ್ತುತ: ಶಿರೇಸ್ತದಾರ್, ತಾಲ್ಲೂಕು ಕಛೇರಿ, ಗದಗ) ಮತ್ತು ಶ್ರೀ.ಎಲ್.ವಿರುಪಾಕ್ಷಗೌಡ, ಗ್ರಾಮ ಲೆಕ್ಕಿಗರು, ಹೊಂಬಳ ಗ್ರಾಮ - 4ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಆದ ನಿಮ್ಮ ಮೇಲೆ ಈ ಕೆಳಕಂಡ ಆಪಾದನೆಗಳನ್ನು ಮಾಡಲಾಗಿದೆ:

ಆಪಾದನೆ -1:-

1) ಶ್ರೀ.ಪಡಿಯಪ್ಪ ಗಂಗವ್ವ ದೊಡ್ಡಮನಿ, 2) ಶ್ರೀಮತಿ.ಪಡಿಯಪ್ಪ ಯಲ್ಲಪ್ಪ ದೊಡ್ಡಮನಿ, 3) ಶ್ರೀಮತಿ.ಸುಮವ್ವ @ ಸುಮಿತ್ರ ಮರಿಯಪ್ಪ ದೊಡ್ಡಮನಿ, 4) ಶ್ರೀಮತಿ.ಹೇಮವ್ವ ಯಲ್ಲಪ್ಪ ದೊಡ್ಡಮನಿ, 5) ಶ್ರೀ.ಶಿಡ್ಲಪ್ಪ ಯಲ್ಲಪ್ಪ ಜೋಗಣ್ಣನವರ, ಮತ್ತು 6) ಶ್ರೀಮತಿ.ಪಾರವ್ವ ಶಿಡ್ಲಪ್ಪ ಜೋಗಣ್ಣನವರ ಇವರುಗಳು 60 ವರ್ಷಕ್ಕಿಂತ ಕಡಿಮೆ ವಯಸ್ಸಿನವರು ಇದ್ದರೂ ಸಹ, ಅವರ ವಯಸ್ಸಿನ ಬಗ್ಗೆ ಅವರ ಮತದಾರರ ಪಟ್ಟಿಯಲ್ಲಿಯ ವಯಸ್ಸನ್ನು ಪರಿಶೀಲಿಸದೆ, ಅವರಿಗೆ ವೃದ್ಧಾಪ್ಯ ವೇತನ 1 ರಿಂದ 4ನೇ ಆ.ಸ.ನೌಕರರಾದ ನೀವುಗಳು ಕೊಟ್ಟಿರುತ್ತೀರಿ;

ಆಪಾದನೆ -2:-

ಹೊಂಬಳ ಗ್ರಾಮದ 1) ಶ್ರೀ.ಶಿಡ್ಲಪ್ಪ ಫಕೀರಪ್ಪ ದೊಡ್ಡಮನಿ, 2) ಶ್ರೀ.ಮಲ್ಲಪ್ಪ ಶಿಡ್ಲಪ್ಪ ಜೋಗಣ್ಣನವರ, 3) ಶ್ರೀ.ಯಲ್ಲಪ್ಪ ಹನುಮಪ್ಪ ದೊಡ್ಡಮನಿ, 4) ಶ್ರೀ.ಯಲ್ಲಪ್ಪ ನೀಲಪ್ಪ ಜೋಗಣ್ಣನವರ ಸಲ್ಲಿಸಿದ ಅಂಗವಿಕಲ ವೈದ್ಯಕೀಯ ಪ್ರಮಾಣ ಪತ್ರಗಳು ನಕಲಿ ಪ್ರಮಾಣ ಪತ್ರಗಳಾಗಿದ್ದರೂ ಸಹ, ಅವುಗಳ ನೈಜತೆಯನ್ನು ಪರಿಶೀಲಿಸಿದೆಯೇ ಅವರಿಗೆ ಅಂಗವಿಕಲ ವೇತನ ಮಾಸಾಶನನವನ್ನು ಮಾಡಿರುವುದಲ್ಲದೆ ಫಲಾನುಭವಿಯಲ್ಲದ 8 ವರ್ಷದ ಅಪ್ರಾಪ್ತ ವಯಸ್ಸಿನ ಬಾಲಕ 5) ಶ್ರೀ.ಯಲ್ಲಪ್ಪ ಬಸಪ್ಪ ಜೋಗಣ್ಣನವರ

Heer
2012/2013

ಅವರಿಗೆ ಸಹ ಅಂಗವಿಕಲ ವೇತನ ಮಾಸಾಶನವನ್ನು 1 ರಿಂದ 4ನೇ ಆ.ಸ.ನೌಕರರಾದ ನೀವುಗಳು ಮಂಜೂರು ಮಾಡಿರುತ್ತೀರಿ;

ಆಪಾದನೆ -3:-

ದೂರಿನಲ್ಲಿಯ 26 ಜನ ಫಲಾನುಭವಿಗಳ ಪೈಕಿ, 1) ಶ್ರೀ.ಯಲ್ಲಪ್ಪ ಹನುಮಪ್ಪ ದೊಡ್ಡಮನಿ, 2) ಶ್ರೀಮತಿ.ಶಾಂತವ್ವ ಮುನಿಯಪ್ಪ ದೊಡ್ಡಮನಿ, 3) ಶ್ರೀ.ಹುಲಿಯಪ್ಪ ದೊಡ್ಡಮನಿ, 4) ಶ್ರೀ.ಮಲ್ಲಪ್ಪ ಜೋಗಣ್ಣನವರ, 5) ಶ್ರೀಮತಿ.ಫಕೀರವ್ವ ಮಲ್ಲಪ್ಪ ಜೋಗಣ್ಣನವರ, 6) ಶ್ರೀಮತಿ.ಕಸ್ತೂರುವ್ವ ಘೋಷಲವರ, ರವರು ಹೊಂಬಳ ಗ್ರಾಮದ ನಿವಾಸಿಗಳಲ್ಲವೆಂದು ಕಂಡು ಬಂದರೂ ಸಹ, ಅವರಿಗೆ ವೃದ್ಧಾಪ್ಯ ವೇತನವನ್ನು 1 ರಿಂದ 4ನೇ ಆ.ಸ.ನೌಕರರಾದ ನೀವುಗಳು ಮಂಜೂರು ಮಾಡಿರುತ್ತೀರಿ;

ಆಪಾದನೆ -4:-

ಒಟ್ಟಾರೆ ದೂರಿನಲ್ಲಿ ನಮೂದಿಸಿದ 1 ರಿಂದ 26 ಫಲಾನುಭವಿಗಳ ಪೈಕಿ ಮೇಲ್ಕಂಡ 7 ಫಲಾನುಭವಿಗಳು ಮಾಸಾಶನವನ್ನು ಪಡೆಯಲು ಅರ್ಹರಲ್ಲದಿದ್ದರೂ ಸಹ, ಅವರಿಗೆ ಮಾಸಾಶನವನ್ನು ಮಂಜೂರು ಮಾಡಿರುವುದಕ್ಕೆ ಶ್ರೀ.ನಾರಾಯಣಪುರ ಮತ್ತು 1 ರಿಂದ 4ನೇ ಆ.ಸ.ನೌಕರರಾದ ನೀವು ಹೊಣೆಗಾರರಾಗಿರುತ್ತೀರಿ.

ಆದಕಾರಣ ಸರ್ಕಾರಿ ಆಪಾದಿತ ನೌಕರರಾದ 1 ರಿಂದ 4 ನೀವು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ನೀವು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ಸದ್ವರ್ತನೆ) ನಿಯಮಾವಳಿ 1966ರ (3)(1) ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ

ಅನುಬಂಧ-2

ದೋಷಾರೋಪಣೆ

(ಸ್ಟೇಟ್‌ಮೆಂಟ್ ಆಫ್ ಇಂಪ್ಯೂಟೇಷನ್ ಆಫ್ ಮಿಸ್‌ಕಾಂಡಕ್ಟ್)

1) ಶ್ರೀ.ಬಸವರಾಜ ಬಿನ್ ಹುಚ್ಚಪ್ಪ ದೊಡ್ಡಮನಿ, ಗದಗ ಜಿಲ್ಲೆ ಮತ್ತು ತಾಲ್ಲೂಕಿನ ಹೊಂಬಳ ಗ್ರಾಮ (ಇನ್ನು ಮುಂದೆ “ದೂರುದಾರರು” ಎಂದು

*Heel
30/1/2015*

ಕರೆಯಲ್ಪಡುವ) ಸಲ್ಲಿಸಿದ ದೂರಿನ ಮೇಲೆ ಗದಗ ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಆರಕ್ಷಕ ಉಪಾಧೀಕ್ಷಕ (ಇನ್ನು ಮುಂದೆ "ತನಿಖಾಧಿಕಾರಿ" ಎಂದು ಕರೆಯಲ್ಪಡುವ) ರವರಿಗೆ ವರದಿ ಸಲ್ಲಿಸಲು ಆದೇಶಿಸಿದ್ದು, ತನಿಖಾಧಿಕಾರಿಯವರು ತನಿಖೆ ಕೈಗೊಂಡು, ವರದಿ ಸಲ್ಲಿಸಿದಾಗ, ಆ ವರದಿಯ ಮೇಲೆ, ಕಲಂ 7(2) ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯಿದೆ ಅಡಿಯಂತೆ, ಗದಗ ಜಿಲ್ಲೆ ಗದಗ-ಬೆಟಗೆರಿ ನಾಡ ಕಛೇರಿಯಲ್ಲಿ ಕಾರ್ಯನಿರ್ವಹಿಸಿರುವ ಉಪ ತಹಸೀಲ್ದಾರ್‌ಗಳಾದ 1) ಶ್ರೀ.ಪಿ.ಟಿ.ನಾರಾಯಣಪುರ (ಪ್ರಸ್ತುತ ನಿವೃತ್ತ), 2) ಶ್ರೀ.ಪಿ.ವೈ.ದೊಡ್ಡಮನಿ (ಪ್ರಸ್ತುತ ನಿವೃತ್ತ) ಮತ್ತು 3) ಶ್ರೀ.ಎಸ್.ಆರ್.ಶಿರಕೋಳ್, 4) ರಾಜಸ್ವ ನಿರೀಕ್ಷಕರಾಗಿದ್ದ ಶ್ರೀ.ಡಿ.ಟಿ.ವಾಲ್ಮೀಕಿ (ಪ್ರಸ್ತುತ ಗದಗ ತಾಲ್ಲೂಕು ಕಛೇರಿ ಶಿರಸ್ತೇದಾರ್) ಹಾಗೂ 5) ಹೊಂಬಳ ಗ್ರಾಮದ ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿ ಶ್ರೀ.ಎಲ್.ವಿರೂಪಾಕ್ಷಗೌಡ ರವರ ವಿರುದ್ಧ ಪ್ರಕರಣದ ತನಿಖೆಗೆ ಕೈಗೊಂಡಿದ್ದಿದೆ.

2) ತನಿಖಾಧಿಕಾರಿಯವರ ವರದಿಯ ಪ್ರಕಾರ:-

ಅ) ಫಲಾನುಭವಿಗಳು ಅಂದರೆ, 1) ಶ್ರೀ.ಪಡಿಯಪ್ಪ ಗಂಗವ್ವ ದೊಡ್ಡಮನಿ, 2) ಶ್ರೀಮತಿ.ಪಡಿಯಪ್ಪ ಯಲ್ಲಪ್ಪ ದೊಡ್ಡಮನಿ, 3) ಶ್ರೀಮತಿ.ಸುಮವ್ವ @ ಸುಮಿತ್ರ ಮರಿಯಪ್ಪ ದೊಡ್ಡಮನಿ, 4) ಶ್ರೀಮತಿ.ಹೇಮವ್ವ ಯಲ್ಲಪ್ಪ ದೊಡ್ಡಮನಿ, 5) ಶ್ರೀ.ಶಿಡ್ಲಪ್ಪ ಯಲ್ಲಪ್ಪ ಜೋಗಣ್ಣನವರ, ಮತ್ತು 6) ಶ್ರೀಮತಿ.ಪಾರು ಶಿಡ್ಲಪ್ಪ ಜೋಗಣ್ಣನವರ ಇವರೆಲ್ಲರ ವೃದ್ಧಾಪ್ಯ ಮಾಸಾಶನವನ್ನು ಪಡೆಯಲು ಅರ್ಹ ವಯಸ್ಸನ್ನು ಹೊಂದಿದ್ದಿಲ್ಲ;

ಆ) ಮೇಲ್ಕಂಡ ಫಲಾನುಭವಿಗಳ ವಯಸ್ಸನ್ನು ದೃಢೀಕರಿಸುವಂತಹ ಅವಶ್ಯಕ ದಾಖಲಾತಿಗಳು ಇದ್ದರೂ ಕೂಡ ಅವುಗಳನ್ನು ಪರಿಶೀಲಿಸದೆ, ಸರ್ಕಾರದ ಆದೇಶಗಳನ್ನು ನಿಯಮಗಳನ್ನು ಮತ್ತು ನಡವಳಿಗಳನ್ನು, ಉಲ್ಲಂಘಿಸಿ, ಶ್ರೀ.ಪಿ.ಟಿ.ನಾರಾಯಣಪುರ, 1 ರಿಂದ 4ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಕಾನೂನುಬಾಹಿರವಾಗಿ ಅವರಿಗೆ ಮಾಸಾಶನವನ್ನು ಮಂಜೂರು ಮಾಡಿರುತ್ತಾರೆ.

ಇ) ಒಟ್ಟು 26 ಫಲಾನುಭವಿಗಳ ಪೈಕಿ 1) ಶ್ರೀ.ಶಿಡ್ಲಪ್ಪ ಫಕೀರಪ್ಪ ದೊಡ್ಡಮನಿ, 2) ಶ್ರೀ.ಮಲ್ಲಪ್ಪ ಶಿಡ್ಲಪ್ಪ ಜೋಗಣ್ಣನವರ, 3) ಶ್ರೀ.ಯಲ್ಲಪ್ಪ ಹನುಮಪ್ಪ ದೊಡ್ಡಮನಿ, 4) ಶ್ರೀ.ಯಲ್ಲಪ್ಪ ನೀಲಪ್ಪ ಜೋಗಣ್ಣನವರ, 5) ಶ್ರೀ.ಯಲ್ಲಪ್ಪ ಬಸಪ್ಪ ಜೋಗಣ್ಣನವರ ಎಂಬ 5 ಫಲಾನುಭವಿಗಳು ನಕಲಿ ಅಂಗವಿಕಲ

P. K. K.
3/11/2015

ಪೈದ್ಯಕೀಯ ಪ್ರಮಾಣ ಪತ್ರಗಳನ್ನು ಸೃಷ್ಟಿಸಿ ಸರ್ಕಾರಕ್ಕೆ ಮೋಸ ಮಾಡಿ, ಸರ್ಕಾರದ ಹಣವನ್ನು ಪಡೆದಿದ್ದಾರೆ.

ಈ) ದೂರಿನಲ್ಲಿಯ 26 ಜನ ಫಲಾನುಭವಿಗಳ ಪೈಕಿ 1) ಶ್ರೀ.ಯಲ್ಲಪ್ಪ ಹನುಮಪ್ಪ ದೊಡ್ಡಮನಿ, 2) ಶ್ರೀಮತಿ.ಶಾಂತವ್ವ ಮುನಿಯಪ್ಪ ದೊಡ್ಡಮನಿ, 3) ಶ್ರೀ.ಹುಲಿಯಪ್ಪ ದೊಡ್ಡಮನಿ, 4) ಶ್ರೀ.ಮಲ್ಲಪ್ಪ ಜೋಗಣ್ಣನವರ, 5) ಶ್ರೀ.ಫಕೀರಪ್ಪ ಮಲ್ಲಪ್ಪ ಜೋಗಣ್ಣನವರ, 6) ಶ್ರೀ.ಕಸ್ತೂರವ್ವ ಘೋಷಲವರ, ಮತ್ತು 7) ಶ್ರೀ.ಮುತ್ತು ಮಾರುತಿ ಘೋಷಲವರ, ರವರು ಹೊಂಬಳ ಗ್ರಾಮದ ನಿವಾಸಿಗಳಲ್ಲವೆಂದು ಕಂಡು ಬಂದರೂ ಸಹ, ಅವರಿಗೆ ವೃದ್ಧಾಪ್ಯ ವೇತನವನ್ನು ಶ್ರೀ.ಪಿ.ನಾರಾಯಣಪುರ ಮತ್ತು 1 ರಿಂದ 4 ಆ.ಸ.ನೌಕರರು ಕಾನೂನುಬಾಹಿರವಾಗಿ ಮಂಜೂರು ಮಾಡಿರುತ್ತಾರೆ.

ಉ) ಸದರಿ ಫಲಾನುಭವಿಗಳ ವಯಸ್ಸನ್ನು ದೃಢೀಕರಿಸುವಂತಹ ಅವಶ್ಯಕ ದಾಖಲಾತಿಗಳು ಇದ್ದರೂ ಕೂಡ ಅವುಗಳನ್ನು ಪರಿಶೀಲಿಸದೆ, ಸರ್ಕಾರದ ಆದೇಶಗಳನ್ನು, ನಿಯಮಗಳನ್ನು ಮತ್ತು ನಡವಳಿಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿ, ಶ್ರೀ.ಪಿ.ನಾರಾಯಣಪುರ ಮತ್ತು 1 ರಿಂದ 4 ಆ.ಸ.ನೌಕರರು ಕಾನೂನುಬಾಹಿರವಾಗಿ ಅವರಿಗೆ ಮಾಸಾಶನವನ್ನು ಮಂಜೂರು ಮಾಡಿ, ಸರ್ಕಾರಕ್ಕೆ ನಷ್ಟ ಉಂಟು ಮಾಡಿರುತ್ತಾರೆ.

5) ತನಿಖಾಧಿಯವರ ವರದಿಗೆ, ಶ್ರೀ.ಪಿ.ನಾರಾಯಣಪುರ ಮತ್ತು 1 ರಿಂದ 4 ಆ.ಸ.ನೌಕರರಿಂದ ಆಕ್ಷೇಪಣೆ ಕೇಳಿದಾಗ, ಅವರೆಲ್ಲರು ತಮ್ಮ ತಮ್ಮ ಆಕ್ಷೇಪಣೆ ಸಲ್ಲಿಸಿದ್ದಾರೆ.

1. ಶ್ರೀ.ಪಿ.ನಾರಾಯಣಪುರ ರವರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ, ತನಿಖಾ ವರದಿಯ ಕೊನೆಯ ಪುಟದಲ್ಲಿ ನಮೂದಿಸಿದ ಕ್ರಮ ಸಂಖ್ಯೆ 7ರಲ್ಲಿಯ ಫಲಾನುಭವಿ ಶ್ರೀ.ಪಡಿಯಪ್ಪ ಗಂಗವ್ವ ದೊಡ್ಡಮನಿ ರವರು ವೃದ್ಧಾಪ್ಯ ವೇತನದ ಅರ್ಜಿಯನ್ನು ದಾಖಲೆಗಳ ಸಹಿತ ಕೊಟ್ಟಿದ್ದು, ತನ್ನ ವಯಸ್ಸನ್ನು ನಿಗದಿಸಿಕೊಳ್ಳುವ ಸಲುವಾಗಿ ಸರ್ಕಾರಿ ವೈದ್ಯರಿಂದ ವಯಸ್ಸಿನ ದೃಢೀಕರಣ ಪತ್ರವನ್ನು ಪಡೆದುಕೊಂಡು ಅರ್ಜಿಯ ಜೊತೆಗೆ ಸಲ್ಲಿಸಿದ್ದರು ಹಾಗೂ ಸದರಿ ಅರ್ಜಿಯನ್ನು ತಲಾಟೆಯು ಪರಿಶೀಲಿಸಿ ಕಂದಾಯ ನಿರೀಕ್ಷಕರಿಗೆ ಕಳುಹಿಸಿದ್ದರು, ಕಂದಾಯ ನಿರೀಕ್ಷಕರು ಸದರಿಯವರ ಅರ್ಜಿಯನ್ನು ಪರಿಶೀಲಿಸಿ ಮಂಜೂರಾತಿಗಾಗಿ ತನಗೆ ಕಳುಹಿಸಿದ್ದು, ತಾನು ಅಂತಿಮವಾಗಿ

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ಸದರಿ ಫಲಾನುಭವಿಯ ಅರ್ಜಿಯನ್ನು ಮಂಜೂರು ಮಾಡಿರುವುದಾಗಿ ಹೇಳಿರುತ್ತಾರೆ.

2. 1ನೇ ಆ.ಸ.ನೌಕರರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ, ತಾನು ಗದಗ-ಬೆಟಗೇರಿ ನಾಡ ಕಛೇರಿಯಲ್ಲಿ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿದ್ದಾಗ, ತನಿಖಾ ವರದಿಯ ಕೊನೆಯ ಪುಟದಲ್ಲಿ ನಮೂದಿಸಿದ ಶ್ರೀ.ಕುಮಾರ ಯಲ್ಲಪ್ಪ ಬಸಪ್ಪ ಜೋಗಣ್ಣನವರ ಅಲ್ಪವಹಿ ಸಂರಕ್ಷಣದಾರರಾದ ಶ್ರೀಮತಿ.ಅಂಜಲವ್ವ ಎನ್ನುವ 8 ವರ್ಷದ ಹುಡುಗನ ಎಡಭಾಗ ಪೋಲಿಯೋ ಆಗಿ ನಡೆಯಲು ಬಾರದಿದ್ದರಿಂದ, ಸದರಿಯವರಿಗೆ ಜಿಲ್ಲಾ ವೈದ್ಯಾಧಿಕಾರಿಗಳ ತ್ರಿಸದಸ್ಯ ಸಮಿತಿ ನೀಡಿದ ಪ್ರಮಾಣ ಪತ್ರ ಮತ್ತು ಇತರೆ ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಿ, ಅಂಗವಿಕಲ ವೇತನ ಮಂಜೂರು ಮಾಡಿರುವುದಾಗಿ ಹೇಳಿರುತ್ತಾರೆ.

3. 2ನೇ ಆ.ಸ.ನೌಕರರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ, ತಾನು ಗದಗ-ಬೆಟಗೇರಿ ನಾಡ ಕಛೇರಿಯಲ್ಲಿ ಉಪ ತಹಶೀಲ್ದಾರರಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿದ್ದಾಗ ಫಲಾನುಭವಿಯಾದ ಶ್ರೀ.ಶಿಡ್ಲಪ್ಪ ದೊಡ್ಡಮನಿ, ಶ್ರೀ.ಮಲ್ಲಪ್ಪ ಜೋಗಣ್ಣನವರ, ಶ್ರೀ.ಯಲ್ಲಪ್ಪ ದೊಡ್ಡಮನಿ, ಶ್ರೀ.ಯಲ್ಲಪ್ಪ ನೀಲಪ್ಪ ಜೋಗಣ್ಣನವರ, ಮತ್ತು ಶ್ರೀಮತಿ.ಫಕೀರವ್ವ ದುರ್ಗಪ್ಪ ದೊಡ್ಡಮನಿ ಇವರೆಲ್ಲರಿಗೆ ಅವರು ಸಲ್ಲಿಸಿದ ದಾಖಲೆಗಳ ಆಧಾರದ ಮೇಲೆ ಅಂಗವಿಕಲ ವೇತನ ಮತ್ತು ವೈದ್ಯಾಪ್ಯ ವೇತನ ಮಂಜೂರು ಮಾಡಿದ್ದಾಗಿ, ತನಿಖಾ ವರದಿಯ ಕೊನೆಯ ಪುಟದಲ್ಲಿ ನಮೂದಿಸಿದ 6ನೇ ಫಲಾನುಭವಿ ಶ್ರೀಮತಿ.ಫಕೀರವ್ವ ದುರ್ಗಪ್ಪ ದೊಡ್ಡಮನಿಯವರಿಗೆ ಗದಗ ಜಿಲ್ಲಾ ಆಸ್ಪತ್ರೆ ಹಿರಿಯ ತಜ್ಞರು ನೀಡಿದ ವಯಸ್ಸಿನ ಪ್ರಮಾಣ ಪತ್ರದ ಆಧಾರದ ಮೇಲೆ, ವೈದ್ಯಾಪ್ಯ ವೇತನ ಮಂಜೂರು ಮಾಡಿರುವುದಾಗಿ ಹೇಳಿರುತ್ತಾರೆ.

4. 3ನೇ ಆ.ಸ.ನೌಕರರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ, ತಾನು ಕಂದಾಯ ನಿರೀಕ್ಷಕನಾಗಿ ಗದಗ-ಬೆಟಗೇರಿ ನಾಡ ಕಛೇರಿಯಲ್ಲಿ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿದ್ದಾಗ, ತನಿಖಾ ವರದಿಯ ಕೊನೆಯ ಪುಟದಲ್ಲಿ ನಮೂದಿಸಿದ 9ನೇ ಫಲಾನುಭವಿಯಾದ ಶ್ರೀಮತಿ.ಸುಮಪ್ಪ ದೊಡ್ಡಮನಿ ರವರಿಗೆ ಗದಗ ಜಿಲ್ಲಾ ಆಸ್ಪತ್ರೆ ಹಿರಿಯ ತಜ್ಞರು ನೀಡಿದ ವಯಸ್ಸಿನ

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ಪ್ರಮಾಣ ಪತ್ರದ ಆಧಾರದ ಮೇಲೆ, ವೃದ್ಧಾಪ್ಯ ವೇತನ ಮಂಜೂರು ಮಾಡಲು ಶಿಫಾರಸ್ಸು ಮಾಡಿರುವುದಾಗಿ ಹೇಳಿರುತ್ತಾರೆ.

5. 4ನೇ ಆ.ಸ.ನೌಕರರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ, ತನಿಖಾ ವರದಿಯ ಕೊನೆಯ ಪುಟದಲ್ಲಿ ನಮೂದಿಸಿದ ಎಲ್ಲಾ 12 ಜನ ಫಲಾನುಭವಿಗಳಿಗೆ 2007-08, 2008-09 ಹಾಗೂ 2009-10ನೇ ಸಾಲಿನಲ್ಲಿ ವೇತನಗಳು ಮಂಜೂರಾಗಿದ್ದು, ತಾನು ಆ ಅವಧಿಯಲ್ಲಿ ಹೊಂಬಳ ಗ್ರಾಮದ ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿಯಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸಿರುವುದಿಲ್ಲ, ಹಾಗೂ ತಾನು ದಿ:10/11/2012 ರಿಂದ ಹೊಂಬಳ ಗ್ರಾಮದಲ್ಲಿ ಪ್ರಭಾರಿ ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿಯಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿರುವುದಾಗಿ ಹೇಳಿರುತ್ತಾರೆ.

6. ಕಡತ ಮತ್ತು ದಾಖಲೆಗಳನ್ನು ಕೂಲಂಕುಷವಾಗಿ ಪರಿಶೀಲಿಸಲಾಗಿ ಕಂಡು ಬರುವ ಅಂಶಗಳೇನೆಂದರೆ:

ಅ. 1) ಶ್ರೀ.ಪಡಿಯಪ್ಪ ಗಂಗವ್ವ ದೊಡ್ಡಮನಿ, 2) ಶ್ರೀಮತಿ.ಪಡಿಯಪ್ಪ ಯಲ್ಲಪ್ಪ ದೊಡ್ಡಮನಿ, 3) ಶ್ರೀಮತಿ.ಸುಮವ್ವ @ ಸುಮಿತ್ರ ಮರಿಯಪ್ಪ ದೊಡ್ಡಮನಿ, 4) ಶ್ರೀಮತಿ.ಹೇಮವ್ವ ಯಲ್ಲಪ್ಪ ದೊಡ್ಡಮನಿ, 5) ಶ್ರೀ.ಶಿಡ್ಲಪ್ಪ ಯಲ್ಲಪ್ಪ ಜೋಗಣ್ಣನವರ, ಮತ್ತು 6) ಶ್ರೀಮತಿ.ಪಾರವ್ವ ಶಿಡ್ಲಪ್ಪ ಜೋಗಣ್ಣನವರ ಇವರುಗಳು 60 ವರ್ಷಕ್ಕಿಂತ ಕಡಿಮೆ ವಯಸ್ಸಿನವರು ಇದ್ದರೂ ಸಹ, ಅವರ ವಯಸ್ಸಿನ ಬಗ್ಗೆ ಅವರ ಮತದಾರರ ಪಟ್ಟಿಯಲ್ಲಿಯ ವಯಸ್ಸನ್ನು ಪರಿಶೀಲಿಸದೆ, ಅವರಿಗೆ ವೃದ್ಧಾಪ್ಯ ವೇತನ ಕೊಡಲಾಗಿದೆ;

ಆ. ಹೊಂಬಳ ಗ್ರಾಮದ 1) ಶ್ರೀ.ಶಿಡ್ಲಪ್ಪ ಫಕೀರಪ್ಪ ದೊಡ್ಡಮನಿ, 2) ಶ್ರೀ.ಮಲ್ಲಪ್ಪ ಶಿಡ್ಲಪ್ಪ ಜೋಗಣ್ಣನವರ, 3) ಶ್ರೀ.ಯಲ್ಲಪ್ಪ ಹನುಮಪ್ಪ ದೊಡ್ಡಮನಿ, 4) ಶ್ರೀ.ಯಲ್ಲಪ್ಪ ನೀಲಪ್ಪ ಜೋಗಣ್ಣನವರ ಸಲ್ಲಿಸಿದ ಅಂಗವಿಕಲ ವೈದ್ಯಕೀಯ ಪ್ರಮಾಣ ಪತ್ರಗಳು ನಕಲಿ ಪ್ರಮಾಣ ಪತ್ರಗಳಾಗಿದ್ದರೂ ಸಹ, ಅವುಗಳ ನೈಜತೆಯನ್ನು ಪರಿಶೀಲಿಸದೆಯೇ ಮತ್ತು ಫಲಾನುಭವಿಯಲ್ಲದ 8 ವರ್ಷದ ಅಪ್ರಾಪ್ತ ವಯಸ್ಸಿನ ಬಾಲಕ 5) ಶ್ರೀ.ಯಲ್ಲಪ್ಪ ಬಸಪ್ಪ ಜೋಗಣ್ಣನವರ ಅವರಿಗೆ ಅಂಗವಿಕಲ ವೇತನ ಮಾಸಾಶನವನ್ನು ಮಂಜೂರು ಮಾಡಲಾಗಿದೆ;

ಇ. ದೂರಿನಲ್ಲಿಯ 26 ಜನ ಫಲಾನುಭವಿಗಳ ಪೈಕಿ, 1) ಶ್ರೀ.ಯಲ್ಲಪ್ಪ ಹನುಮಪ್ಪ ದೊಡ್ಡಮನಿ, 2) ಶ್ರೀಮತಿ.ಶಾಂತವ್ವ ಮುನಿಯಪ್ಪ ದೊಡ್ಡಮನಿ, 3)

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ಶ್ರೀ.ಹುಲಿಯಪ್ಪ ದೊಡ್ಡಮನಿ, 4) ಶ್ರೀ.ಮಲ್ಲಪ್ಪ ಜೋಗಣ್ಣನವರ, 5) ಶ್ರೀಮತಿ.ಫಕೀರಪ್ಪ ಮಲ್ಲಪ್ಪ ಜೋಗಣ್ಣನವರ, 6) ಶ್ರೀಮತಿ.ಕಸ್ತೂರುಪ್ಪ ಘೋಷಲವರ, ರವರು ಹೊಂಬಳ ಗ್ರಾಮದ ನಿವಾಸಿಗಳಲ್ಲವೆಂದು ಕಂಡು ಬಂದರೂ ಸಹ, ಅವರಿಗೆ ವೃದ್ಧಾಪ್ಯ ವೇತನವನ್ನು ಮಂಜೂರು ಮಾಡಲಾಗಿದೆ;

ಈ ಹೀಗೆ ಒಟ್ಟಾರೆ ದೂರಿನಲ್ಲಿ ನಮೂದಿಸಿದ 1 ರಿಂದ 26 ಫಲಾನುಭವಿಗಳ ಪೈಕಿ ಮೇಲ್ಕಂಡ 7 ಫಲಾನುಭವಿಗಳು ಮಾಸಾಶನವನ್ನು ಪಡೆಯಲು ಅರ್ಹರಲ್ಲದಿದ್ದರೂ ಸಹ, ಅವರಿಗೆ ಮಾಸಾಶನವನ್ನು ಮಂಜೂರು ಮಾಡಿರುವುದಕ್ಕೆ ಶ್ರೀ.ನಾರಾಯಣಪುರ ಮತ್ತು 1 ರಿಂದ 4ನೇ ಆ.ಸ.ನೌಕರರು ಹೊಣೆಗಾರರಾಗಿದ್ದಾರೆ.

7. ಮೇಲ್ಕಂಡ ಅಂಶಗಳು, ಕಡತದ ಸಂಗತಿಗಳು ಹಾಗೂ ದಾಖಲಾತಿಗಳನ್ನು ಮತ್ತು ಆ.ಸ.ನೌಕರರುಗಳು ನೀಡಿರುವ ಆಕ್ಷೇಪಣೆಗಳನ್ನು ಕೂಲಂಕುಷವಾಗಿ ಪರಿಶೀಲಿಸಿದಾಗ, ಆ.ಸ.ನೌಕರರುಗಳೆಲ್ಲರ ವಿರುದ್ಧದ ನಡವಳಿಯನ್ನು ಕೈಬಿಡಲು ಸೂಕ್ತ/ಸಮಂಜಸ/ಸಮಾಧಾನಕರ ಕಾರಣಗಳಿಲ್ಲವೆಂಬ ಅಭಿಪ್ರಾಯಕ್ಕೆ ಬರಲಾಗಿದೆ.

8. ಕಡತದಲ್ಲಿಯ ಸಂಗತಿಗಳು ಹಾಗೂ ದಾಖಲಾತಿಗಳಿಂದ, 1 ರಿಂದ 4ನೇ ಆ.ಸ.ನೌಕರರು ಸರ್ಕಾರಿ/ಸಾರ್ವಜನಿಕ ನೌಕರನಾಗಿ ಪರಿಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ, ಸಂಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠತೆ ಮತ್ತು ಸಾರ್ವಜನಿಕ/ಸರ್ಕಾರಿ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ಅವ್ಯವಹಾರದ ದುರ್ನಡತೆ/ದುರ್ನಡತೆ ಎಸಗಿದ್ದಾರೆಂದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬರುತ್ತದೆ.

9. ಆದುದರಿಂದ, ಮೇಲಿನ ಕಾರಣ ಹಾಗೂ ಕಡತದಲ್ಲಿನ ಆಧಾರಗಳಿಂದ, ಶ್ರೀ.ನಾರಾಯಣಪುರ ರವರನ್ನು ಹೊರತುಪಡಿಸಿ (ಏಕೆಂದರೆ, ದಿ:31/8/2010ರಂದು ನಿವೃತ್ತಿಯಾಗಿ 4 ವರ್ಷಗಳ ಮೇಲಾಗಿರುವುದರಿಂದ, ಅವರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆಗೆ ಶಿಫಾರಸ್ಸು ಮಾಡಲು ನಿಯಮ 214(2)(ಬಿ) ಕೆಸಿಎಸ್‌ಆರ್ ಅಡ್ಡ ಬರುತ್ತದೆ), ಆದರೆ 1 ರಿಂದ 4ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ನಡತೆ) ನಿಯಮಗಳು, 1966ರ, ನಿಯಮ 3(1)ರಲ್ಲಿ ಹೇಳಿದಂತೆ ದುರ್ನಡತೆ/ದುವರ್ತನೆಯಿಂದ ವರ್ತಿಸಿ ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿದ್ದಾರೆಂದು ಕಂಡುಬಂದದ್ದರಿಂದ ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆಯು


30/12/15

ಕಲಂ 12(3) ರಡಿಯಲ್ಲಿ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರದಡಿಯಲ್ಲಿ 'ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ' ವಿರುದ್ಧ ಶಿಸ್ತು ನಡವಳಿಕೆ ಹೂಡಲು ಮತ್ತು ಹಾಗೆಯೇ ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು, 1957ರ ನಿಯಮ 14-ಎ ರ ಅಡಿಯಲ್ಲಿ 'ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ' ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆ ಮಾಡಲು ಈ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಒಪ್ಪಿಸುವಂತೆ, ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಶಿಫಾರಸ್ಸು, ಶಿಸ್ತು ನಡವಳಿಕೆಯನ್ನು 214(2)(ಬಿ)(i) ರಡಿಯಲ್ಲಿ 1ನೇ ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ಹೂಡಿ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ನಡೆಸಲು ಅನುಮತಿ ನೀಡಿದ್ದು ಹಾಗೂ ಸದರಿಯವರೆಲ್ಲರ ಅಂದರೆ 3 ಮತ್ತು 4ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆ ಮಾಡಲು, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿಯಂತ್ರಣ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಾವಳಿ 1957ರ ನಿಯಮ 14(ಎ) ಅಡಿ ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರಿಯಾದ ಸರ್ಕಾರ ಉಲ್ಲೇಖ ಒಂದರ ಆದೇಶದಲ್ಲಿ ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತ-2 ರವರಿಗೆ ವಹಿಸಿದ್ದು ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತ - 2 ರವರು ಈ ವಿಚಾರಣಾಧಿಕಾರಿಯನ್ನು ವಿಚಾರಣೆ ನಡೆಸಲು ನೇಮಕಮಾಡಿದ್ದಾರೆ. ಆದ್ದರಿಂದ ನಿಮ್ಮ ವಿರುದ್ಧ ಈ ಆಪಾದನೆ.

9. Summons were issued along with copy of Article of Charges to DGO 1 to 4 and same was served on DGO-1 to 4. DGO-2 has engaged R. Nagaraj Advocate, DGO-1 conducted case personally and DGO-3 and 4 engaged Smt. Prapulla Advocate and case was posted for filing objections.

10. DGO-2 S.R. Shirakol has filed objection contended that he was working as Deputy Tahasildar, Nadakacheri, Gadag, in the year 2008-09 and the allegations made with regard to grant of oldage pension to six persons without verifying the entitlement records and also granting pension to five persons who had filed application for grant of pension under "Physically Disabled Persons Scheme".

P. S. Shivaram
20/11/2015

Further allegations of grant of pension to six persons though they were not residing in Hombala village permanently are all denied and admit that he has recommended for grant of pension to following four persons who were believed to have been suffering from physical disability; 1) Shidlappa Pakeerappa Doddamani, 2) Mallappa Shidlappa Jogannanavar, 3) Yellappa Hanumappa Doddamni and 4) Yellappa Neelappa Jogannanavar, on the basis of production of physically disabled medical certificates and also following all the required rules. All the four persons who have granted certificates to get pension under the physically disabled persons scheme produced medical certificates issued by District surgeon dtd.01/07/2009 and certificate issued of blindness No.4480/2009-2010 to Mallappa Shidlappa Jogannanavar and to 3) Yellappa Hanuappa Doddamani certificate No.PFC/1267/2009-2010 issued on 29/02/2009 and blindness certificate No.4403/2009-2010 to 3)Yellappa Neelappa Jogannanavar issued on 29/02/2009. All these certificates were issued by the committee consisting of three persons by the District Health Department.

11. Further contended that Smt. Pakeeravva Doddamni had submitted age certificate issued by Sr. Medical officer of Gadag, dtd.31/07/2007 and on the basis of the same, oldage pension was granted and whether the certificates are

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fabricated or falsely created is the duty of the District Health Surgeon and hospital Authority and so he has not committed any dereliction of duty in recommending for grant of pension to oldage people covered under the scheme of physical disabled persons.

12. Further DGO-2 has filed objections denying the entire allegations made against him relating to enable the ineligible persons for grant of oldage pension and pension under the scheme of physically disabled persons. Collection of evidence by I.O. is indefinite and does not specifically indicate about the involvement of DGO-2 in enabling the disabled person to receive pension and also denied with regard to not making close scrutiny of the applications of disabled persons.

13. DGO-2 specifically admits that 1) he has granted pension Siddalappa Pakeerappa Doddamani on application No.555/2009-10, 2) Mallappa Shidlappa Jogannanavar on application No.544/2009- 10, 3) Yellappa Hanumappa Doddamani on application No.996/2009-10, 4) Yellappa Jogannanavar on application No.549/2009-10. All these applicants are granted on the basis of circulars of the Government and relevant certificates enclosed to the application. Further with regard to above said four applications they have produced physically disability certificates issued by District Government Doctors

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Committee consisting of three persons on 01/07/2009 and 2010, 29/02/2009, and 29/02/2009 respectively. In respect of one Pakeeravaa for grant of oldage pension, she was not having any public records to show her oldage. So she had produced medical certificate determining her age issued by Sr. Medical Officer, District Hospital, Gadag, on 31/07/2007. In the absence of the public records like birth certificate, school records etc., relying on the circulars oldage pension was granted to her and recommendation for grant of oldage pension or to physically disabled persons were supported by records and he has not received any wrongful gain by recommending for grant of benefit under the schemes.

14. DGO-3 has filed his detailed objections contending that the alleged allegations made against him for release of funds to ineligible beneficiaries does not come within the purview of his authority or power. The power to scrutiny of the applications for entitlement of pension under oldage scheme or physically disabled persons is not within his jurisdiction. He was invested with the power to recommend and forward the applications filed before him to the higher authority and he has not signed any of the documents involving the grant of benefit of pension to oldage persons or physically disabled persons. On the basis of the recommendation made by higher authorities he has only

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signed and released the benefits to the persons recommended by Competent Authorities and any documents collected by I.O. from the revenue office does not bear his signature and he has been falsely implicated in the charge merely on the fact that his name was mentioned in the complaint lodged by one Basappa. Further contended that complainant is now aggrieved person in receiving the benefits under the schemes. Hence prays to drop the proceedings.

15. DGO-4 has filed his detailed objection denying the entire allegations made in the Tahashidlar report and complaint lodged by Basappa and the report submitted by I.O./CW.2 relating to grant of oldage pension and grant of pension to physically disabled persons.

16. It is specifically contended that all the allegations made in respect of grant of pension schemes to eligible persons restricting to 12 applicants/cases are pertaining to the year 2007-08, 2008-09, 2009-10 and same were granted in the said years. At that time, he was not working as Village Accountant of Hombal Village, Gadag District. He has assumed charge as Village Accountant on 10/11/2012 as per the transfer order issued by Tahasildar Gagad, bearing No./staff/WH/108/2012-13 dtd.05/11/2012 and has produced the same and he has falsely implicated in the case. Hence prayed to drop the proceedings.

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17. After receiving the objections/written statement VOR was complied and enquiry was proceeded with.

18. In order to prove the allegations made in the Article of Charges, the Disciplinary Authority has examined PW.1 Tahasildar Smt. Jayashree and got marked Ex.P.1 to Ex.P.17 through her and in her cross examination DGO-1 got marked Ex.D.1 to Ex.D.4. PW.2 Lokayuktha Inspector is examined and through him D.A. got marked Ex.P.18 to Ex.P.79 and DGO-1 got marked through him Ex.D.5. After the enquiry side was closed case was posted for defence evidence. DGO-1 got examined himself as DW.1 and got marked Ex.D.6, DGO-4 got examined himself as DW.2 and got marked Ex.D.7 and 8, DGO-2 got examined as DW.3 and DGO-3 got examined as DW.4 and no documents were got marked through him.

19. Heard the arguments of P.O., and case was posted for submitting final report.

20. Following point arise for my consideration;

Whether the Charges leveled against DGO-1 to 4 1) Sri. P.Y. Doddamani, Deputy Tahashildar (Retd.), 2) Sri. S.R. Shirakol, Tahasildar Grade-I (retd.), 3) Sri. T.D. Valmiki, the then Revenue Inspector, Betageri, (presently Sheristedar, Taluk Office,

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30/12/2022

Gadag), and 4) Sri. L. Virupakshagowda, Village Accountant, Hombala Grama, Gadag District, are proved by the Disciplinary Authority?

21. My answer to the above point is in the '**Negative**' for the following:

REASONS

22. P.O. in order to substantiate the allegations made in the complaint has examined Tahasildar Jayashree Gadag in order to prove that she has submitted investigation report in response to the request made by Lokayuktha Inspector letter dtd.PI(g) AV.2013, dtd.02/07/2013. On the basis of complaint lodged by Huchappa Doddamani.

23. She has stated in her oral evidence that in response to the letter Ex.P.1 sent by PW.2 Inspector Lokayuktha, she prepared the investigation report and submitted on 17/08/2013 marked at Ex.P.2. And the report of R.I. as Ex.P.3 relating to grant of oldage pension to 26-beneficiaries with panchanama marked at Ex.P.4. Further list of beneficiaries marked at Ex.P.5 and her report is marked at Ex.P.6 and she has submitted her report on the basis of enquiry report submitted by Revenue Inspector, Village Accountant and Deputy Tahasildar. Further she has produced the grant order of oldage pension marked at Ex.P.7

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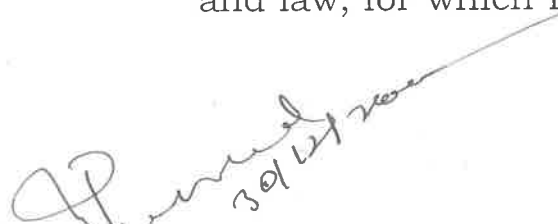
and steps will be taken to cancel some of the grant of oldage pensions because of non-availability of records. Further she stated that DGO-1 to 4 were working during the disputed period and the complaint lodged by Basappa Huchappa Doddamani is marked at Ex.P.9 and some of the records collected like ration card, identity card, voters list copy of the beneficiaries were marked as Ex.P.17 and she was transferred later.

24. Witness PW.1 has been cross examined by DGO-1 in which he has elicited that the beneficiary Yellappa Jogannavar name is mentioned in complaint and the names of 26-beneficiaries is mentioned in the complaint and bears their signatures. The beneficiary Yellappa Nigappa Jogannanavar and Yellappa Basanna Jogannavar are stated to be one and the same and Yellappa Basappa Jogannanavar is a minor and it is supported by medical certificate issued by district surgeon and got it marked in the cross examination as Ex.D.1 and application filed by the beneficiary minor Yellappa Basappa Jogannanavar through his minor guardian is marked at Ex.D.2. The certificate issued to Physically Disabled person Yellappa is marked as Ex.D.3 and the list of beneficiaries to whom the benefits are granted is got marked at Ex.D.4.

25. Advocate for DGO-2 cross examined PW.1 and has elicited the fact that DGO-1 and 2 being the Tashasildar

Revised
30/12/2015


before submitting investigation report has not examined the beneficiaries by issuing notice. Further it is not in her purview to verify the correctness and genuineness filed by the applicants/beneficiaries and all the relevant records like death certificate of husband claiming pension under Widow pension grant and Physically Disabled persons submitting medical disability certificates will all be verified by Village Accountant and Revenue Inspector and they only prepare the spot mahazar and Tahasildars will not verify these records. Further she admits that she has only submitted the final report on the basis of internal report submitted by Village Accountant and Deputy Tahasildar. Further admits that she has not recommended for initiating any criminal action against concerned applicants and officials for submitting false and fabricated medical certificates and also against those documents. She never verified the genuineness of medical certificate enclosed to applications claiming benefits under the scheme of Physically Disabled persons. Further she specifically admits that Tahashildar, Village Accountant, Revenue Inspector, Deputy Tahasildar are not invested with revenue powers to find out the irregularities and defectness certificates enclosed to applications and specifically admits that in the instant case, Deputy Tahasildar, Village Accountant and Revenue Inspector have scrutinized the applications as per procedure and law, for which PW.1 answers that prima facie it appears


30/12/2015

that said officials have verified the applications as per the legal procedure and revenue rules.

26. Further PW.1 is cross examined by Advocate Smt. Prafulla on behalf of DGO-3 and 4 in which she has tried to elicit that PW.1/Tahashildar she has not personally verified the correctness of applications filed by 26-beneficiaries. Further it is elicited in the cross examination that some of the applications of beneficiaries Revenue Inspector has not signed the records and expresses unawareness about the suggestion that DGO-4 Virupakshagowda was not working as Village Accountant at the relevant time.

27. Further PW.2 is examined on behalf of Disciplinary Authority who is the I.O. working then as Inspector in Lokayuktha, Gadag. He has stated that he had received a letter from Upalokayuktha office to submit report on complaint lodged by one Basappa and also another complaint directly submitted to his office marked at Ex.P.18. Accordingly he sent requisition to Tahasildar, Gadag, to furnish the details of 26-beneficiaries/applicants filed for grant of oldage pension and pension granted to handicapped also. Then the Tahasildar submitted a report at Ex.P.6 with the observation that out of 26-beneficiaries of oldage pension are not residents of said village and persons named at Sl.No.3 and 19 are receiving physically disabled pension illegally. And records relating to Sl.No.17 to 13 were not


30/12/2015

available in the office and applications pertaining to suspected beneficiaries are marked at Ex.P.20 to Ex.P.27 and records pertaining to Mallappa Jogannavera marked at Ex.P.28 to 34. Records pertaining to Yallappa marked at Ex.P.35 to Ex.P.41 and records pertaining to Yellappa Neelappa Jogannanavar marked at Ex.P.42 to Ex.P.48. Records pertaining to Yellappa Basappa Jogannanavar marked at Ex.P.49 to Ex.P.56 and records pertaining to Pakeerappa Doddamani marked at Ex.P.57 to Ex.P.63.

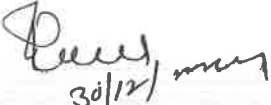
28. Further PW.2 stated that he formed the opinion on the basis of contents of Ex.P.20 to Ex.P.63 that Village Accountant, Revenue Inspector and Deputy Tahasildar have granted the benefits without taking prior permission of superiors and also not verifying the relevant records to the applications. Further stated he collected medical certificates issued in favour of applicants at Sl.No.1 to 13 marked at Ex.P.64 and further states that they are appeared to be fabricated and records pertaining to grant for eligibility of oldage were not found and persons mentioned at 3 to 8 were not found to eligible for oldage pension and related circulars furnished by him are marked at Ex.P.67 to 76 and submitted his report at Ex.P.77.

29. DGO-1/PW.1 has conducted cross examination in person and brought on record to show that it is not mentioned in the records of the report submitted by

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30/12/2015

Tahasildar/PW.1 about what were the particulars of eligibility of applications and the number issued to grant of pension and some of the records pertaining to 12-applicants were not found and they were granted earlier and he has suggested that, he took charge of Betageri Nada-kacheri on 30/09/2009. These irregularities pertain to 2013 as per Ex.D.5 and no records were submitted by beneficiaries bear his signature and the complaint lodged by Basappa bears only the name of Yellappa Jogannanavar not Yellappa Neelappa Jogannanavar and Yellappa Basappa Jogannanavar. Further elicited that minor guardians are competent to apply for grant of physically handicapped victims for benefits.

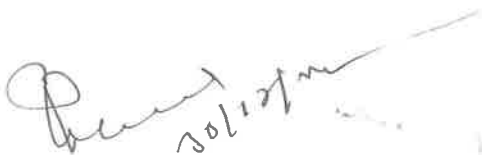
30. Advocate for DGO-2 has conducted cross examination in which PW.2 has stated that, he has not conducted investigation by personally giving visit to said village and enquiring the beneficiaries and he has not collected the details of the medical certificate granted and admits that Ex.P.23, 32, 36 and 45 physically handicapped certificate are issued by Chairman, Physically Handicapped Board—Gadag, and those records disclose about the totally percentage of disability like 75% and it is signed by District Surgeon which is disclosed from Ex.P.59. He has not recorded the statements of concerned medical board members and District Surgeon to verify that whether the


30/12/2015

medical certificates physically disability, whether they are fabricated or false and admitted that he has not verified the hospital records like, registers, ledgers. Further he has admitted that he has submitted his I.O. report only on the basis of the evidence collected by Tahasildar, Gadag.


31. Advocate for DGO-3 has conducted cross examination and brought on record to show that the disputed medical certificates were not sent for expert opinion and has not examined the beneficiaries/applicants and further admits that he has collected records and the investigation report and signature of DGO-3 is not seen. Further he admits that he has nowhere mentioned in his report about the misconduct committed by DGOs, except mentioning that they are responsible for grant of pensions. Further he has stated that these DGOs 1 to 4 are working in different sections and no separate reference is made distinctly or separately with regard to dereliction of duty committed by each DGOs and he has not verified how these disputed records passed through the hands of DGO-3. Further he has stated that he has not collected records to verify that whether DGO-3 was working in the particular post during the relevant period/time.

32. DGO-4 Advocate PK has conducted cross examination to PW.2 and has elicited that he was not working as Village Accountant during the relevant period

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and process of selection of applicants was conducted and has stated that he is unaware about DGO-4 was working as Village Accountant from 05/01/2012 to 09/01/2015 of Homabala Village and has not collected the officers working next to him or prior to him.

33. Assessment of evidence of PW.1 and 2 makes it clear that PW.1 was working as Tahasildar then (Smt. Jayashree) and only collected the applications and supported to records pertaining to beneficiaries of the schemes of grant for oldage pension and physically disabled persons scheme. The admissions given by PW.1 in the cross examination disclose that, she has not visited the village and she has not recorded the statement of oldage pension and physically disabled persons scheme. She herself admits that some of the records pertaining to applicants/beneficiaries were not found. She has only collected the records and submitted the report to Lokayuktha and she has not cross verified about the false medical certificates alleged to have been submitted by the beneficiaries and also of applicants claiming oldage pension and rightly the DGO-1 has confronted Ex.D.1 medical certificate issued by Medical Board in the name of Neelappa Jogannanavar and Yellappa Basappa Jogannanavar and both are one and the same. Rightly it is elicited in the cross examination of DGO-2 that she never personally examined the records by giving visit to


30/12/2015

concerned office of the village and never conducted spot inspection and admits that she has not taken any action against Medical Officers or recommended for action against them. Further it is elicited in the cross examination that out of 26-beneficiaries some of the applications are not signed by Revenue Inspector and some have been signed by Revenue Inspector and no records are collected by her relating to the period of service of DGO-3 and 4.

34. The evidence of PW.2 is also subjected to cross examination in detail about the lapses committed by him of not visiting the villages where the beneficiaries were residing and he has not collected records from the concerned officials and has admitted that all the Medical certificates bear the signature of members of Medical Board and he has not sent them for examination to handwriting expert or FSL Department to find the genuinity and also with regard to period of service held by DGO-4 in the office. Further it is elaborately elicited in the cross examination that, he has not collected any records like circulars or notifications relating to process of identifying the persons entitled for grant of oldage pension and physically disabled persons schemes.

35. The detail cross examination conducted by Advocate for DGOs has made this Authority to view their evidence about its credibility and suspicion because these two Government Officials like PW.1 and 2 have never recorded

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30/12/2015

the statements of applicants/beneficiaries and their opinion based on only the collection of documents sent by the concerned Revenue Officials. Their evidence is required to be viewed with great amount of circumspection and put on guard. It is relevant to note that as per the allegation one Basappa Huchappa Doddamani r/o Hombal, Gadag District had lodged a complaint to the Lokayuktha office, Gadag and Bangalore as per Ex.P.18 making allegation about release of widow pension, oldage pension and physically disabled compensation irregularly who were not eligible to receive.

36. Though he is the complainant and this witness complainant has not been examined by Disciplinary Authority reasons best known to them.

37. To refute the allegations that out of 21-applicants/beneficiaries some persons were granted oldage pension, widow pension whose applications were not supported with age proof and residence proof and the persons who were granted pension under physically disabled persons scheme have fabricated the medical certificates.

38. DGO-1 to 4 have examined themselves as DGO-1 examined as PW.1, has elicited that Ex.P.77 particularly grant of pension at Page No.4,5,6 are not granted during his period of service then working as Deputy Tahasildar and rightly one of the beneficiary/applicant being minor was

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granted in the name of natural guardian his mother. And the said person was not granted during his period of service to substantiate that he has got marked Ex.D.3 and his disability certificate is marked as Ex.D.1.

39. With regard to the evidence of DW.1 P.O. has only taken total denial in his cross examination.

40. DGO-2/DW.3 has also stated in his evidence that he has relied on the medical certificates issued by Medical Board consisting of three persons including District Surgeon and with regard to grant of oldage pension to Pakeeravva and he has collected the medical certificate about the determination of her age and acted as per provision made in circular. This witness has also been cross examined by Presenting Officer only denying the total examination made in chief.

41. DGO-3/DW.4 working then as a Revenue Inspector in Betageri has stated that applications of beneficiaries will never be submitted to Deputy Tahasildar office, but they should submit to Deputy Tahasildar office and not such applications of beneficiaries have received in the office of Dy. Tahasildar, Betageri, and he has not submitted any letter or requisition to PW.1 Tahasildar or I.O./PW.2 and none of the exhibits marked from Ex.P.1 to Ex.P.77 bears his signatures


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and he was not enquired by I.O. and no specific allegations are made in the report of I.O./PW.2.

42. DGO-4/DW.2 he has stated that he was working as Village Accountant in Kotumachige village with regular charge from 2010 to 2015 and also took charge of Hombal village on 05/11/2011 as additional charge as per the order of Tahasildar (Ex.D.7). Further all these benefits granted to applicants between 20/04/2004 to 09/09/2009 and all these grants have been ordered for applicants during the period of office held as Village Accountant and he has prepared panchanama as per Ex.P.4 and submitted his enquiry report at Ex.P.5 and he has not made any role in granting benefits to the applicants.

43. DW.1 in support of his defence has got marked Ex.D.1 to Ex.D.4 and same are pertaining to the certificates issued by District hospital Gadag, relating to certificates for the persons who have disabilities. These certificates bear the signature of three members of Committee of District Surgeon and Member of the Medical Board and the photograph of disabled persons is affixed to the applications. Ex.D.4 reflects total physical disability of 75% and entitlement of Rs.1000/- as pension. Ex.D.5 is the letter addressed by Tahasidlar, Gadag, dtd.30/09/2009 stating that he has been transferred to Nadakacheri, Betageri and has joined on 30/09/2009.

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44. Ex.D.6 is the proceedings of Government of Karnataka providing for following the procedures for grant of award to physically handicapped persons issued from Director of Women and Children Welfare, Bangalore, and it provides that candidates to be entitled for grant of physically handicapped benefits must be below the age of 16-years and must be deserving financial assistance and family income Rs.3,60,000/-.

45. So the records will make it clear that DGO-1 has taken up proper steps during his period of service in scrutinizing these records when he was working from Sept. 2009 to Aug. 2010. Though these applications for grant of benefits are filed in the year 2009-2010.

46. With regard to DGO-2(DW.3) is named S.R. Shirakol, then working as Tahasildar, during the period of controversy of issuing certificate for applicants coming under the scheme of entitlement of monthly compensation those are physically handicapped i.e., Sl.No.1 to 5 mentioned in complaint Ex.P.7 and also one Duragappa believed to have been recommended for grant of pension under 'Sandhya Suraksha Scheme' as a Tahasildar of Mundaragi Taluk, Gadag District. To rebut this allegation DGO-2/DW.3 has claimed that he has recommended the names of the applicants under the scheme as per the relevant circulars issued by the Government and relying on

30/12/2015

the medical certificates issued by the Medical Board consisting of three persons of Gadag District including a District Surgeon. He has recommended for the grant of pension for physical handicapped applicants and he has got them marked as Ex.D.1 to Ex.D.4 disclosing the percentage of the disability of physical handicapped persons and Ex.D.6 is the circular/copy of the proceedings of Government of Karnataka Order No.SWL/64/PHP/79, Bangalore, issued on 17/10/1979 providing the eligibility requirements to apply for Government concessions under the scheme of physically handicapped persons such as their source of income limit per annum (Rs.3600/-), age limit and other requirements. Further with regard to grant of oldage pension to one Pakeeravva Doddamani, he has collected the age determination certificate issued by the Sr. Medical Officer of District Hospital, Gadag, dtd.31/07/2007.

47. Referring to the relevant claim it is seen that while DGO-2(DW.3) was working as Tahasildar, Mundaragi, he has assessed the applications as per the circulars provided and attending the requirements provided therein. His defence is supported by the documents got marked by him at Ex.D.1 to Ex.D.4. Further the admissions given by PW.1 Tahasildar who has submitted the report and PW.2/I.O. also corroborates the claim of DGO-2/DW.3. Under these circumstances, it can be said the report of PW.1 Tahashildar

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30/12/2015*

and the I.O./PW.2 report, which is submitted by not really and physically verifying the facts in dispute by giving visit to the concerned officers and examining the beneficiaries under applications and not examining the members of the Medical Board, who has issued Ex.D.1 to Ex.D.4 and other records issued in corroboration with the age determination of the applicants even in the absence of birth certificate. In all preponderance of probability it is doubtful to view that DGO-2/DW.3 has committed dereliction of duty or misconduct in recommending in-eligible persons for grant of pension under the scheme of physical handicapped persons or oldage pension.

48. DGO-3/DW.4 one Valmeeki then working as Deputy Tahasildar is alleged to have colluded with other DGOs and cleared the applications of applicants illegally and made them to be entitled to receive Government benefits under oldage pension scheme and physically handicapped persons scheme. It is his specific defence is that he has only granted the amount under the scheme as per recommendations made in the Government proceedings and it is not within his purview of authority to scrutiny the applications and recommend for entitlement.

49. Further it is the specific defence of DGO-4/DW.3 that he has not submitted any report to the granting authority to consider the applications filed by aspirant

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applicants and none of the records collected by PW.1 Tahasildar and the I.O./PW.2 bear his signatures and the allegations in Article of Charges does not indicate any direct allegation about his committing dereliction of duty.

50. Close perusal of the records produced by PW.1 and 2, it is seen that as a Deputy Tahasildar(DW.4) was case worker had just forward the application to the superior for consideration and he has been arrayed as a DGO only on the basis of mentioning his name in the complaint by one Basappa not making allegation about the participation of getting the applications of the applicants to enable them to get benefits of Government pension schemes. After verifying the records, it is clear that the documents collected by either PW.1/Tahasildar or PW.2/I.O. do not bear any signatures of this DGO-3 as a Dy. Tahasildar, he has only forwarded the records to the superiors as he has not scrutinized the validity of the applications and it is obvious that DW.4/DGO-3 Dy. Tahashildar office has not received any applications from the aspirant applicants.

51. Now restricting to DGO-2/Virupakaha Gowda it is alleged that he was working as Village Accountant from 2010 to 2015 as in-charge officer of Kotumachugi village section and then Tahasildar issued order as per Ex.D.7 and he collected the endorsement on 15/06/2016 and the grant of this Government scheme benefits of oldage pension and

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physically handicapped pension has not taken place during his period of service from 2010 to 2015.

52. In order to substantiate this, DGO-4 has produced Ex.D.7 disclosing the order of Tahasildar office, Gadag, directing him to hold additional charge of Hombal village and it discloses from Ex.D.8 that, he worked as Village Accountant at Hombal village as additional charge from 5/11/2012 to 09/01/2015. It is relevant to note that all these irregularities are alleged to have been committed in allowing the applications of the schemes in between 2004 to 2009. Considering this aspect, it can be said that, this DGO-4/DW.2 has not involved in committing alleged dereliction of duty in recommending the grant of schemes provided under widow pension.

53. After assessment of oral evidence of PW.1 and 2 and the exhibit got marked from Ex.P.1 to Ex.P.77 and so also the evidence of DW.1 to 4 and the 'D' series from Ex.D.1 to Ex.D.8, it becomes relevant to consider the following facts which are required to be assessed with great amount of caution such as;

- (1) It is the claim of the Disciplinary authority that one Basappa Huchappa Doddamani, r/o Hombal village of Gadag district lodged a complaint dtd.28/06/2013 making allegation that the persons who are not eligible to receive oldage pensionary benefits and so also that of physically handicapped pension scheme have been

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recommended falsely as eligible candidates to receive the above said benefits under the scheme by producing fabricated documents and causing loss to the Government. This Basappa Huchappa Doddamani who has lodged a complaint marked at Ex.P.9 has not been examined by Disciplinary Authority to prove the contents of Ex.P.9, this one suspicious circumstance is infer that complainant is not interested in prosecuting the complaint.

- (2) It is relevant to note that complaint was earlier lodged before Lokayuktha Inspector, Gadag, PW.2/I.O. who has sought report of enquiry considering the allegations made in Ex.P.9 by the then Tahasildar-PW.1/Smt. Jayashree. This PW.1 is being a responsible Revenue Officer after going through the allegations, collected the records and she had proceeded to the Hombal village and enquired all the 26 persons who are stated to have receive pensionary benefits under the recommended schemes. This inaction of the PW.1 being a Tahasildar also gives a casual approach towards the responsibility of Revenue Tahasildar in general. It is made undoubtly clear that PW.1 being Tahasildar in order to find out the truth behind the allegations should have proceeded to the village, should have recorded the statement of doubtful beneficiaries and should have collected related original records or constructed records for the 2nd time and should have verified them. Instead she has only made correspondence to concerned allottees Village Accountant and Revenue Inspector and have received the records through post and being satisfied on the collected records, she has submitted her report Ex.P.6 dtd.17/08/2013 referring to some of the irregularities seen in the records.

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(3) It is also relevant to note that the report submitted by Dy. Tahasildar marked at Ex.P.7 submitted to Lokayuktha Police station disclose the fact that Sl.No.1 to 5 applicants like Shidlappa Doddamani and other were recommended for grant of pension under the scheme by S.R. Shirkol-DGO-2 and he has submitted his justified records that how he considered the genuinenity of the records produced by the applicants. It is also seen in the records Ex.P.7 that, applicants mentioned at Sl.No.6 to 13 like Durgappa Ghoshalavar and 7 others, their recommendation of Durgappa Ghoshalavar is made by DGO-2 Shirkol. Rest of the applicant at Sl.No.7 name is recommended for entitlement for pension by one Sri. D.H.Koliwada, the then Tahasildar, the then Revenue Officer and the applicants entitlement is recommended from Sl.No.8 to 13 by one P.T. Narayanapura against whom no departmental enquiry is recommended by Lokayuktha authority and no 12(3) report was submitted and in the report also it is seen that around 8-records are not found in the office and 13-persons in the list have not been granted any pension and about the grant of pension there is no mention in the register.

54. Further with regard to credibility of evidence of PW.2 Inspector of Lokayuktha, it is seen that he has also not conducted the investigation with great amount of intensity and caution to find out the genuinenity of the certificates produced by applicants for the grant of oldage pension in the quota of physically handicapped persons. He has only forwarded the complaint Ex.P.9 of Basappa to Tahasildar PW.1 and acting on her collecting records, he has submitted

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his report of investigation and all the records collected by Tahasildar have been got marked through him. It is sufficiently elicited in the cross examination that, he has also not conducted any physical investigation like giving visit to concerned village and recorded the statements of applicants or aggrieved persons or public and he has not seized any related records from revenue office and more particularly when he asserts in his report that the certificates of applicants relating to physically handicaps are false and fabricated. He has not taken any steps to record the statements of the three members of the Medical Council including District Surgeon and secondly he has not taken any steps to send the records to FSL examination nor he has shown the records like Ex.D.1 to 4 physically handicapped certificate to the doctors who are stated to have been issued by them. Further in the cross examination, he has admitted the contents of the doctor certificates and their genuineness. Comprehensively speaking this inaction of the I.O. of not recording the statements of applicants filed for grant of pension benefits and the doctors who issued Medical Certificates showing the percentage of physical disability, is clear manifestation that, he has not at all intensively involved in the investigation to find out the truth behind the allegations. So their attitude of PW.1 and 2 towards collection of evidence is bleak and callous and they have collected evidence randomly without scanning them properly

Pradeep 30/12/2015

or assessing them properly to find the real DGOs involved in enabling the applicants to receive benefits under the oldage pension and physically handicapped persons who were not entitled.

55. In view of the elaborate discussion made above relating to justified defence evidence produced by DGO-1 and 2 Doddamni and Shirkol by producing Ex.D.1 to Ex.D.4 and eliciting sufficient material in the cross examination of PW.1 and 2 and with regard to DGO-3, he has brought sufficient evidence on record to show that, he has not scrutinized any of the records pertaining to recommendation of applications of the candidates to receive benefits under pension scheme and none of the records produced and got marked by him(DGO-3) bear his signature. DGO-4 has produced relevant CTC about he taking charge of Village Accountant in Hombal and remaining as incharge officer not during the period when the alleged irregularities are stated to have been committed by then Revenue Officers. Accordingly, it is found proper to hold that in all preponderance of probability, it is difficult to find out which of the DGO is mainly responsible for clearing these applications of persons filed for grant of pension scheme, because some of the respondents who were not recommended for enquiry under Sec. 12(3) like Narayanapura and Koliwada have also attended some of the

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applications for scrutiny from 2007 onwards and the records and registers do not disclose about recommendation made for grant of pension to the applicants. So considering the fact that, investigation of PW.1 Tahasildar and I.O./PW.2 is not based on the personal collection of evidence, they only acted upon the reports submitted by their subordinates like Dy.Tahasildar and Village Accountant, which are incomplete in bringing the truth behind the allegations. Accordingly, the above point for consideration is answered in the **'Negative'** and I proceed to pass the following:

FINDINGS

The Disciplinary Authority has not proved the charges leveled against the Delinquent Government Officials 1) Sri. P.Y. Doddamani, Deputy Tahashildar (Retd.), 2) Sri. S.R. Shirakol, Tahasildar Grade-I (retd.), 3) Sri. T.D. Valmiki, the then Revenue Inspector, Betageri; (presently Sheristedar, Taluk Office, Gadag), and 4) Sri. L. Virupakshagowda, Village Accountant, Hombala Grama, Gadag District.

Submitted to Hon'ble Upa-Lokayuktha, Karnataka Lokayukta, Bengaluru for further action in the matter.


(RAJASHEKAR.V.PATIL)

Additional Registrar Enquiries-8
Karnataka Lokayukta, Bengaluru.

ANNEXURES

1. LIST OF WITNESSES EXAMINED ON BEHALF OF DISCIPLINARY AUTHORITY:

PW1	Smt. Jayashri Shintri D/o Mallikarjun Shinthri, aged about 34 years, Land Acquisition Officer, r/o Dharawad, dtd.22/06/2016. (original)
PW.2.	Sri.Sanganagowda S/o Basappa Biradar, aged about 40 years, Police Inspector, r/o Bylahongala circle, Belagavi District. dtd.12/02/2018.

2. LIST OF DOCUMENTS MARKED ON BEHALF OF DISCIPLINARY AUTHORITY:

Ex.P.1	Letter from Lokayuktha Police, Gadaga, to Tahasildar, Gadaga, dtd.02/07/2013. (Original)
Ex.P2	Letter from Upatahashildar Nadakacheri, Betageri, to Tahasildar, Gadaga, dtd.17/08/2013. (Attested copy)
Ex.P.2(a)	Signature of Upa-Tahasildar.
Ex.P.3	Report given by Revenue Inspector, Gadag to Tahasildar, Gadag, dtd.16/08/2013 (Attested copy)
Ex.P. 4	Mahazar dtd. 16/08/2013 (Attested copy)
Ex.P.5	List of 26 beneficiaries submitted by Upa-Tahasildar, Betageri, dtd.16/08/2013 to Tahasildar, Gadag. (Attested copy)
Ex.P.6	Letter dtd.17/08/2013 from Tahasildar, Gadaga, to Police Inspector, Lokayuktha office, Gadaga.(original copy)
Ex.P.7	Letter dtd. 12/08/2013 submitted by Upa-Tahasildar, Betageri, to Inspector, Lokayuktha office, Gadaga. (Original copy)

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Ex.P.8	Letter dtd. 20/09/2013 submitted by Tahasildar, Gadaga, to Inspector, Lokayuktha office, Gadaga. (Original copy)
Ex.P.8(a)	Signature of Tahashildar.
Ex.P.9	Complaint submitted by complainant dtd.28/06/2013 to Lokayuktha office, Gadaga. (Original copy)
Ex.P.10	Letter dtd. 13/09/2013 submitted by Tahasildar, Gadaga, to Inspector, Lokayuktha office, Gadaga. (Original copy)
Ex.P10(a)	Signature of Tahashildar.
Ex.P.11	Ration card of Durgappa. (Attested copy)
Ex.P.12	Identity card of Doddamani Mallavva, (Attested copy)
Ex.P.13	Ration card of Padiyappa Doddamani (Attested copy)
Ex.P.14	Identity card of D. Hemavva (Attested copy)
Ex.P.15	Ration card of D. Hemavva (Attested copy)
Ex.P.16	Ration card of Sumavva Mariyappa Doddamni (Attested copy)
Ex.P.17	Voters list of Homabal village, page No.152 (Attested copy)
Ex.P.18	Complaint submitted by complainant dtd.28/06/2013 to Lokayuktha office, Gadaga. (Original copy)
Ex.P.19	Letter dtd.06/08/2013 to Tahasildar, Gadaga from Police Inspector, Lokayuktha, Gadaga (original)
Ex.P.20 to Ex.P.27	Documents pertaining to Siddappa Pakeerappa Doddamani (Attested copies)
Ex.P.28 to Ex.P.34	Documents pertaining to Mallappa Shidlappa Jogannanavar (Attested copies)
Ex.P.35 to Ex.P.41	Documents pertaining to Yellappa Hanumappa Doddamni (Attested copies)
Ex.P.42 to Ex.P.48	Documents pertaining to Yellappa Neelappa Jogannanavar (Attested copies)
Ex.P.49 to Ex.P.56	Documents pertaining to Yellappa Basappa Jogannanavar (Attested copies)
Ex.P.57 to Ex.P.63	Documents pertaining to Pakeerappa Durgappa Doddamani (Attested copies)
Ex.P.64	Letter dtd.04/09/2013 from Police Inspector, Lokayuktha office, Gadaga to District Medical Surgeon, Gadaga (Original)

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30/11/2015

Ex.P.65	Letter dtd.06/09/2013 from District Medical Surgeon, Gadaga to Police Inspector, Lokayuktha office, Gadaga (Original)
Ex.P.66	Letter dtd.11/09/2013 from Police Inspector, Lokayuktha office, Gadaga to Tahasildar, Gadaga. (Original)
Ex.P.67 to Ex.P.76	Circulars and Proceedings issued by Government of Karnataka, Revenue Department (Xerox copies)
Ex.P.77	Report submitted by Lokayuktha Inspector, Gadaga, to Hon'ble Lokayuktha, Bangalore dtd.27/09/2013 (original)
Ex.P.78	Letter submitted to D.C. Gadaga from Tahasildar, Gadaga, dtd.29/08/2013 (original)
Ex.P.79	Xerox copy of Proceedings of Government of Karnataka, Revenue Department (xerox copy)

3. LIST OF WITNESSES EXAMINED ON BEHALF OF DGOs:

DW1	Sri. P.Y.Doddamani, (Upa-Tahashildar, Retd) S/o Yakoobsab Doddamani, aged about 69 years, r/o Dharavada. dtd.26/07/2019. (original)
DW.2	Sri. Virupakshagowda V.A. (Retd.) S/o Linganagowda, aged about 62 years, r/o Hombala village, Gadaga, dtd. 26/07/2019 (Original)
DW.3	Sri. S.R. Shirakola S.o Rajesab Shirakola, aged about 65 years, Retd. Tahashildar, r/o Gadaga, dtd.03/02/2021(original)
DW.4	Sri. Devananda Thippanna Valmeeki S/o Thippanna, aged about 50 years, r/o Upa-Tahashildar, r/o Gadaga, dtd.03/02/2021 (original)

4. LIST OF DOCUMENTS EXAMINED ON BEHALF OF DGOs:

Ex.D.1	Medical certificate issued by District hospital, Gadaga, dtd.29/07/2000 (Attested copy)
Ex.D.2	Application given by Yellappa Basappa

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	Jogannanavar, dtd.11/02/2010 (attested copy)
Ex.D.3	Photo of Yellappa Basappa Jogannanavar, (attested copy)
Ex.D.4	Proceedings from Upa-Tahashildar Office, Betageri, Gadaga District. (2-pages) dtd.22/02/2010
Ex.D.5	Letter from Tahashildar, Gadaga, dtd.30/09/2009 to D.C. Gadaga. (Original)
Ex.D.6	Proceedings of Government of Karnataka (xerox copy)
Ex.D.7	Office Memorandum of Tahasildar, Gadaga, dtd.05/11/2012 (xerox copy) along with list of beneficiaries (xerox copy)
Ex.D.8	Office Memorandum of Tahasildar, Gadaga, dtd.15/06/2016 (xerox copy)


(RAJASHEKAR. V. PATIL)

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